

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-101**

IB-657/ND/2021  
New IA/3747/2024

**IN THE MATTER OF:**

Manish Aneja & Ors.

**.....Applicant**

**Vs.**

Revital Reality Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 31.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :  
For the Respondent :  
For the RP : Mr. Rishabh Jain, Adv.

**ORDER**

**New IA/3747/2024:-**

This is an application filed under Section 22(3)(a) of the IBC, 2016 for placing on record the intimation of the decision of the CoC for continuation of the IRP as RP. Heard the submission made by Ld. Counsel on behalf of the Applicant. It was submitted that Mr. Gaurav Katiyar was appointed as IRP vide order dated 04.06.2024 and the CoC in its meeting held on 03.07.2024 with 79.2% voting has resolved to continue the said IRP as RP. The intimation of

taking decision by the CoC to confirm the IRP as RP is taken on record with just exceptions. The present application i.e. New IA/3747/2024 is **disposed of**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**